

(2025) 01 MEG CK 0001

Meghalaya High Court At Shillong

Case No: Miscellaneous Case [Writ Petition (C)] No. 1 Of 2025 In Writ Petition (C) No. 5 Of 2025

Laitumkhrah Dorbar
Shnong Pyllun & Ors.

APPELLANT

Vs

Khasi Hills Autonomous
District Council,
Shillong Represented
Through Its Secretary &
Ors.

RESPONDENT

Date of Decision: Jan. 23, 2025

Acts Referred:

Khasi Hills Autonomous District (Administration Of Elaka) Act, 1991 – Section 3

Citation: (2025) 01 MEG CK 0001

Hon'ble Judges: W. Diengdoh, J

Bench: Single Bench

Advocate: K.Ch. Gautam, G.C. Myrboh, V.G.K. Kynta, M. Kynta

Final Decision: Disposed Of

Judgement